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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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18.02.2015

OA No. 291/00094/2015

Mr. P.N. Jatti, Counsel for applicant.

Heard the learned counsel for the applicant. The short controversy involved in the present OA is that the respondents vide order dated 06/13.01.2015 (Annexure A/2) have sanctioned an amount of Rs.6,08,310/- (Rupees Six Lac Eight thousand Three Hundred Ten only) to the applicant on account of undrawn pension and arrear of pension. The learned counsel for the applicant submitted that the respondents have paid a sum of Rs.5,77,046/- (Rupees Five Lac Seventy Seven Thousand and Forty Six only) to the applicant. Thus a balance of Rs.31,264/- (Thirty One Thousand Two hundred Sixty Four only) is yet to be paid.

In view of these facts, the respondent no. 4 that is Superintendent of Post Offices, Sikar Division, Sikar is directed to examine as to why the applicant has not been paid the full amount of pension of Rs.6,08,310/- as sanctioned earlier vide order dated 28.10.2014 (Annexure A/1) and 06/13.01.2015 (Annexure A/2) and pass necessary order within a period of one month from the date of receipt of a copy of this order.

The learned counsel for the applicant is also directed to provide a copy of paper book of this OA along with a copy of this order to respondent no. 4. If the applicant is still aggrieved by the decision of respondent no. 4, he is at liberty to file substantive OA.

With these directions, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*Abdul*